

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No. 31/(MAH)/2015
Cont. Application 165/2016 & CA 125/2011

CORAM:


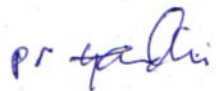
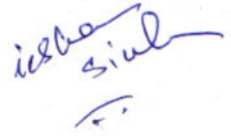

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI ASHOK KUMAR MISHRA
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.07.2017

NAME OF THE PARTIES: Dharamdas Nandlal Mehta
V/s.
Meridian Construction Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Amruta Ghose	Advocate for Respondent No. 3	
2.	Priyanka Gandhi	Advocate for proposed Presidents	 13/07/17
3.	Ms. BINDI DAVE w/o MR. IESHAN SINHA c/o WADIA GHANDY & CO.	ADVOCATES FOR PETITIONERS	
4.	Mrs Manisha Kapadia Advocate for Resp No 2	Advocate Resp 2	

Contd on Page -2-

-2-

ORDER

Contempt Application No. 165/2016 & C.A. No. 125/2011

IN

T.C.P. No. 24/237,397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. They state that "Amicable Settlement" amongst the parties is in progress. Hence seeking time. Time granted. Meanwhile the Interim Order shall remain in operation.
3. Adjourned to **31st July, 2017**.

Sd/-

Ashok Kumar Mishra
Member (Technical)
Dated: 13.07.2017

Sd/-

M.K. Shrawat
Member (Judicial)